

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:58

ANSWERED ON:28.02.2000

RECOMMENDATION OF NITISH SENGUPTA COMMITTEE

DAGGUBATI RAMANAIDU;KINJARAPU YERRANNAIDU

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government propose to implement the recommendations of the Nitish Sengupta Committee Report;
- (b) if so, the details thereof; (
- (c) if not , the reasons therefor; and
- (d) the other measures taken to safeguard the interest of Public Sector Oil Companies ?

Answer

THE MINISTER OF PETROLEUM AND NATURAL GAS

(SHRI RAM NAIK)

(a) to (d): The recommendations of the Nitish Sengupta Committee Report are under consideration of the Government. However, some of the measures taken to safeguard the interests of Public Sector Undertaking (PSU) Oil Companies are:

- (i) Conferring of Navaratna status to Oil and Natural Gas Corporation(ONGC), Indian Oil Corporation(IOC), Hindustan Petroleum Corporation (HPC), Bharat Petroleum Corporation (BPC) and Gas Authority of India Ltd., (GAIL) and consequent further delegation of authority in regard to decision making within the guidelines.
- (ii) Formation of joint ventures by PSU Oil Companies.
- (iii) Diversification.
- (iv) Business Process Re-engineering.
- (v) Addition of capacities.
- (vi) Phased dismantling of Administered Pricing Mechanism (APM) and deregulation.